

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21175 of 2016

[Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-33&34-16-17
dated 26/04/2016 passed by Commissioner Of Central Excise, Customs
and Service Tax , COCHIN (Appeals)]

P K Bhaskaran

Puzhakal House, Manikkassery, Kongad
PALAKKAD - 00
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service Tax
Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

Appearance:

Shri M. Saravanan, Authorised Representative for the Appellant
Shri P.Gopa Kumar, Joint Commissioner, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20773 / 2020

Date of Hearing: 23/10/2020

Date of Decision: 23/10/2020

AS PER BENCH

Learned Authorised Representative for the appellants submits that
the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution)
Scheme, 2019, which has been accepted by the Department and discharge

certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **23/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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